## HIGH COURT OF DELHI: NEW DELHI SHERSHAH ROAD, NEW DELHI-110503

No.58 EI-1/Estt-I/DHC Date: 22.08.2625

## Vacancy Circular/Notice

Subject:- Selection as Claims Commissioner, North East Delhi Riots Claim Commission.

Applications are invited from the Retired High Court Judges & Retired District Judges for appointment as Claims Commissioner in terms of the law laid down by the Hon'ble Supreme Court in the case of Destruction of Public & Private Properties Vs. State of Andhra Pradesh and Ors. (2009) 5 SCC 212.

Eligibility:-As per directions of the Hon'ble Supreme Court in WP(C) No. 77/2017 titled "Destruction of Public & Private Properties Vs. State of Andhra Pradesh and Ors" the High Court or Supreme Court, as the case may be, appoint a retired High Court Judge or retired District Judge as a Claims Commissioner to estimate the damages and investigate liability.

The other terms and conditions of the appointment of the above named Claims Commissioner shall, inter alia include the following:-

- (i) Emoluments, allowances and facilities including chauffeur driven vehicle, secretarial assistance etc, equivalent to that of a sitting Judge of High Court of Delhi/sitting District Judge, as the case may be.
- (ii) Provision of requisite office along with sufficient support staff including Orderly, Stenographer and Personal Assistant.
- (iii) Appropriate security considering the sensitive nature of the subject matter to be entertained by the Claims Commissioner.
- (iv) Any other requirement as may be determined by the Claims Commissioner himself/herself to enable him/her to smoothly perform the task assigned.

Interested Retired High Court Judges & Retired District Judges may submit their application to the Registrar General Secretariat, 1<sup>st</sup> Floor, A Block, High Court of Delhi, Shershah Road, New Delhi-110503, latest by 8<sup>th</sup> September, 2025.

(ARUN BHARDWAJ) (REGISTRAR GENERAL)